

SHRI SRINIBAS MISRA (Cuttack) : Sir, I have got an objection to this. When the Uttar Pradesh (Delegation of Powers) Bill was being discussed here, we raised this point about 30 days from the date it is laid on the Table of the House. This Act was passed and Gazetted on the 4th of April. The Ministry was sleeping all the while and today, the last day of the session, Shri Chavan's understudy is laying this on the Table. When we raised this point during the consideration of the Bill, Shri V. C. Shukla, while replying to the debate stated :

"It is not that we want to lay it on the last day of the session. It is only to see that it is done within the proper time that this Bill is being enacted. We have no intention of circumventing the powers of Parliament....."

Since today happens to be the last day of the session, we will not get any time to suggest amendments.

MR. SPEAKER : Does it mean that you are prevented from suggesting amendments ?

SHRI SRINIBAS MISRA : Under the law we will get no time. One month will pass during the inter-session time.

MR. SPEAKER : They can re-lay it in the next session.

SHRI SRINIBAS MISRA : Then, let him be directed to re-lay it during the next session.

MR. SPEAKER : Yes, so that they may have an opportunity to object or make suggestions.

SHRI UMANATH (Padukkottai) : I have my objection against sub-item (5) of item 13, which seeks to lay on the Table of the House certain West Bengal Notifications. Earlier in the House several times directions have been given to the Ministers concerned that if any notification is laid here and delay is involved, the Minister

must state the reasons for the delay. Here one West Bengal Notification is dated 12th January, another 6th September and yet another 23rd October and the last of 19th December. If you see the previous one, a statement showing the reasons for the delay in laying it is also included. That statement is not included here. This is highly irresponsible action on the part of the Minister, Shri V. C. Shukla. Yesterday he was suggesting to Members that they must be responsible Sir, now you must make that Minister responsible. No statement has been included as to why there is delay. Then, the Assembly was there. I do not know how it should come here.

SHRI K. S. RAMASWAMY : It was not placed on the Table of the Assembly.

MR. SPEAKER : Even after the Assembly was dissolved, two or three months are over. Why is the delay ? Normally it is explained. You will have to explain it later on.

Agro Industries Corporation Limited Madras

SHRI ANNASAHIB SHINDE : Sir, I lay on the Table a copy of the Report of the Madras Agro Industries Corporation Limited, Madras for the period ended 31st March, 1967 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A (1) of the Companies Act, 1956. [Placed in Library. See No. LT-1284/68].

Delhi Motor Vehicles (Sixth Amend- ment) Rules, and Annual Report of the Central Road Transport Corporation

**THE DEPUTY MINISTER IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (SHRIMATI JAHANARA
JAIPAL SINGH)** : Sir, on behalf of Shri

Bhakt Darshan, I lay on the Table—

- (1) A copy of the Delhi Motor Vehicles (Sixth Amendment) Rules, 1967, published in Notification No. F. 19(18)/64-67 Tpt in Delhi Gazette dated the 7th March, 1963 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-1285/68.]
- (2) A copy of the Annual Report of the Central Road Transport Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1286/68].

Annual Report of the Indian Tourism Development

SHRIMATI JAHANARA JAIPAL SINGH : I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Tourism Development Corporation Limited, New Delhi for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A statement showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-1287/68].

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13.06 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

SHRI KHADILKAR (Khed) : Sir, I beg to lay on the Table Minutes of the Nineteenth to Thirty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current Session.

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COMMITTEE ON ABSENCE OF MEMBERS FROM SITTING OF THE HOUSE

Minutes

SHRI AMRIT NAHATA (Barmer) : I beg to lay on the Table Minutes of the Sixth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

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MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th May, 1968, agreed without any amendment to the Public Provident Fund Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1968.”

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COMMITTEE ON ABSENCE OF MEMBERS FROM SITTING OF THE HOUSE—Contd.

Sixth Report

MR. SPEAKER : The Committee on Absence of Members from the sittings of the House in their Sixth Report have recommended that leave of absence be granted to the following members for the periods indicated against each :—

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| (1) Shri S. G. Saboo | 6th March to 19th April, 1968
(Fourth Session) |
| (2) Shri N.C. Chatterjee | 18th March to 10th May, 1968
(Fourth Session) |
| (3) Shri Ram Chander Veerappa | 22nd April to 10th May, 1968
(Fourth Session) |

I take it that the House agrees with the recommendations of the Committee.